

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 06.12.2007**

The Meeting No. 35/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 06.12.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, I.A	DIPP
2.	Sh. Sanjay Charak, Asstt. Director.	R.O, TC, Noida
3.	Sh.Kuldeep Singh, Asstt.Director	O/o DC(MSME)
4.	Sh. Pramod Kumar, Tech. Officer	DOR
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

At the outset, the Minutes of NC Meeting No.34/AM08 held on 29.11.2007 were ratified by the Committee. Thereafter the Agenda for individual cases for Meeting No. 35/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 35/84-ALC3/2007 **MEETING DATE** : 06.12.2007

## Online generated agenda cases

1	Case No.:2/29/84-ALC3/2007	Party Name:FERRE TERRO INDIA PVT.LTD.,	Meet No/Date:35/84-ALC3/2007 06.12.2007	Status: Approved
	HQ File :01/84/050/00184/AM08/	RLA File :05/24/040/00475/AM08/	Lic.No/Date:0510210001 04.10.2007	
	Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the import item on net to net basis with accountability clause.  The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

2	Case No.:4/29/84-ALC3/2007	Party Name:G. D. ENTERPRISE	Meet No/Date:35/84-ALC3/2007 06.12.2007	Status: Deferred
	HQ File :01/84/050/00186/AM08/	RLA File :02/24/040/00193/AM08/	Lic.No/Date:0210105068 09.10.2007	Defer Date:03.01.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: - (i) Specification of Kevlar Yarn; (ii) Size-wise details of import and export product.  It was therefore decided to defer the case for re-listing on 03.01.2008.			

## Manually generated agenda cases

Case No.764	M/s. SAS International, Chennai.
NC 35/08 dt. 06.12.2007	F.No. 01/84/162/966/AM-08/DES-V
Ratification of input output norms against Advance Authorization No.0410091842 dated 31.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm with accountability clause as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Shawls made of 100% Cashmere Fabrics.	1800 Sq. Mtrs.	100% Cashmere Fabrics.	1818 Sq. Mtrs.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.765	M/s.Beena Coir Works
NC 35/08 dt.06.12.2007	F.NO.1/84/162/985/AM08 -DES-V
Export of PVC backed natural bleached stenciled coir mat in size 35 CM X 60 CM.	
Advance Authorization No No.1010027692 dt.18.10.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Cochin Ref.No.10/24/40/128/AM08	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

description of import and export items does not match. Therefore, Committee decided to call for the following information/documents from the firm: -

- (i) Difference between PVC backed and PVC Tufted and detailed process of stenciling;
- (ii) Thickness of Coir and PVC separately and total thickness of mat.

It was therefore decided to defer the case for re-listing on 03.01.2008.

Case No.766	M/s. Shahi Export House, Bangalore.
NC 35/08 dt. 06.12.2007	F.No. 01/84/50/178/AM-05/DES-V
Correction in the minutes for export of Men's Trouser against Advance Licence No.0710030872 dt. 12.7.2004.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/96/07-08/Hosy. dated 19.11.2007 in partial modification of its earlier decision taken on 28.10.2004 as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc of export product
Men's Trouser made of 100% Polyester Polar fleece Fabric <b>Style No. 264081</b>	100% Polyester polar fleece fabric, GSM – 230+/-10%.	2.06 Sq.Mtrs./Pcs.
	65% Polyester and 35% cotton jersey fabric, GSM – 200+/-10%.	0.34 Sq.Mtrs./Pcs.

	Draw Cord	1.40 Sq.Mtrs./Pcs.
Men's Trouser made of 75% Polyester 25% Rayon Polar fleece Fabric <b>Style No. 264081</b>	75% Polyester 25% Rayon Polar fleece fabric, GSM – 230+/-10%.  65% Polyester and 35% Rayon jersey fabric, GSM – 200+/-10%.	2.06 Sq.Mtrs./Pcs.  0.34 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.767	M/s. Roverco Apparel Co. Ltd., Chennai.
NC 35/08 dt. 06.12.2007	F.No. 01/84/50/012/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.0410080523 dated 19.4.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/95/07-08/Hosy. dated 19.11.2007 in partial modification of its earlier decision taken on 13.07.2006 as detailed below: -

Export Product	Export Qty.	Import Item	Import Qty. allowed per Pc of export product
Ladies Cargo Pant made of 100% Cotton Woven Dyed Corduroy Fabric.  <b>Style No. SB 6315</b>	73488 Pcs.	100% Cotton Woven Dyed Corduroy Fabric, GSM-210+/-10%	2.97 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

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Case No.768	M/s.Codexis Laboratories India Pvt. Ltd
NC 35/08 dt.06.12.2007	F.NO.1/84/162/980/AM08 -DES-V
Export of (4R-CIS)-1,1-Dimethylethyl -6 Cyanomethyl-2,2 Dimethyl-1-3-Dioxane -4-Acetate(Ats-8)NLT 99%.	
Advance Authorization No No.0510209861 dt.03.10.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A New Delhi Ref.No.05/24/40/518/AM08	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a Chemical item, which is falling under the purview of NC-4. It was therefore decided to transfer the case to DES-IV Section.

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Case No.769	M/s.Koncherry Weavers Pvt.Ltd.
NC 35/08 dt.06.12.2007	F.NO.1/84/162/984/AM08 -DES-V
Export of PVC backed coir mats/matting in various cut size.	
Advance Authorization No No.1010027884 dt.13.11.2007 – under Para 4.7 of	

HBP(Vol1)2004-2009.

R.A Cochin Ref.No.10/24/40/110/AM08

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 3% wastage on import item as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed
PVC backed coir mats/matting in various cut size of relevant thickness.	15000 Sq. meter	Relevant PVC backed coir matting in roll form	15450 Sq. meter

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They shall be advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year.

Case No.770	M/s. Richa Global Exports Pvt. Ltd., New Delhi.
NC 35/08 dt. 06.12.2007	F.No. 01/84/162/972/AM-08/DES-V
Ratification of input output norms against Advance Authorization No.0510206279 dated 16.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have forwarded only flow chart. They have not given CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs in this case. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.771	M/s. Gaurav International, Gurgaon.
NC 35/08 dt. 06.12.2007	F.No. 01/84/162/973/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510206276 dated 16.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have forwarded only flow chart. They have not given CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs in this case. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.772	M/s. Scorpions Apparels Pvt. Ltd., Faridabad.
NC 35/08 dt. 06.12.2007	F.No. 01/84/162/970/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510210927 dated 23.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have forwarded only measurement of the export items. They have not given CAD/CAM/Laymarker/flow chart, in absence of which it is not possible to compute the requirement of inputs in this case. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.



Case No.773	M/s. Scorpions Apparels Pvt. Ltd., Faridabad.
NC 35/08 dt. 06.12.2007	F.No. 01/84/162/969/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510209749 dated 28.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have forwarded only measurement of the export items. They have not given CAD/CAM/Laymarker/flow chart, in absence of which it is not possible to compute the requirement of inputs in this case. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.774	M/s. Richa & Co., New Delhi.
NC 35/08 dt. 06.12.2007	F.No. 01/84/162/967/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510210267 dated 9.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have forwarded only process chart. They have not given CAD/CAM/Laymarker/flow chart, in absence of which it is not possible to compute the requirement of inputs in this case. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.775	M/s. Rashi Exports, New Delhi.
NC 35/08 dt. 06.12.2007	F.No. 01/84/162/968/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510211279 dated 31.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm with accountability clause as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Children Blouse made of 100% cotton yarn dyed Fabric, GSM-94+/-10%	61677 Pcs.	100% cotton yarn dyed check Fabric, GSM-94+/-10%	32727 Sq mts.
Children dress made of 100% cotton yarn dyed Fabric, GSM-94+/-10%	67679 Pcs.	100% cotton yarn dyed check Fabric, GSM-94+/-10%	51105 Sq mtrs.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.776	M/s. Chelsea Mills, New Delhi.
NC 35/08 dt. 06.12.2007	F.No. 01/84/162/971/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510209738 dated 28.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance licence issued in this case as detailed below:-

Export Product	Export Qty.	Import Item	Qty. allowed
100% Cotton Dyed Women's Jacket with lining. <b>Style No. 4833033</b>	3059 Pcs.	100% Cotton Dyed Check Fabric GSM: 155 +/- 10% variation.	8534.610 Sq. Mtrs.
100% Cotton Dyed Women's Bermunda. <b>Style No. 4835004</b>	17574 Pcs.	65% Polyester 35% Cotton Yarn Dyed Stripe Fabric GSM: 95 +/- 10% variation.	5628.560 Sq. Mtrs.
		Fusible Interlining	2753.100 Sq. Mtrs.
		Grommets (Snap Fastners of relevant size)	18354 Sets
		Polyester Thread of relevant length	458850 Mtrs.
		100% Cotton Dyed Fabric GSM 155 +/- 10%.	34972.200 Sq. Mtrs.
		65% Polyester 35% Cotton Yarn Dyed Stripe Fabric GSM 95 +/- 10%.	3866.280 Sq. Mtrs.
		Zip Fastners of relevant	17574 Pcs

		size	
		Polyester Thread of relevant length	1757400 Mtrs.

The GSM of import and export shall match.

Import of Snap Fasteners, Zip Fasteners have been allowed on net to net basis with accountability clause.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They shall check/monitor by imposing Style No. on export side.

Case No.777	M/s. T.W. Exports Pvt. Ltd., New Delhi.
NC 35/08 dt. 06.12.2007	F.No. 01/84/162/974/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510210168 dated 8.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given the length of Jacquard fabric nor Satin fabric, in absence of which it is not possible to compute the requirement of inputs in this case. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.778	M/s.Best Sellers apparels Pvt. Ltd
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NC 35/08 dt.06.12.2007	F.NO.1/84/162/882/AM08 -DES-V
Export of Cotton woven dress – infants/Girls.	
Advance Authorization No No.0710053916 dt.17.10.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
.R.A Bangalore Ref.No.04/24/040/220/AM08	

Decision: Committee considered the case as per Agenda and handed over a copy of application to the representative of DC(MSME) present in the meeting for examination and comments. Hence, case stands deferred for re-listing on 03.01.2008.

Case No.779	M/s.Narottamdas Exports
NC 35/08 dt.06.12.2007	F.NO.1/84/162/435/AM08 -DES-V
Export of Ladies Trouser	
Advance Authorization No No.0310434637 dt.02.07.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
.R.A Mumbai Ref.No.03/95/040/292/AM08	

Decision: Committee considered the case as per Agenda and handed over a copy of information/documents received from firm to the representative of DC(MSME) present in the meeting for examination and comments. Hence, case stands deferred for re-listing on 03.01.2008.

Case No.780	M/s.Colart Camlin Canvas Pvt. Ltd
NC 35/08 dt.06.12.2007	F.NO.1/84/162/883/AM08 -DES-V

Export of Canvas Artist Board of Paulownia Wood and wedges WN art canv Indscp size 11x31 inch.38x21 CMS thick.
Advance Authorization No No.0310446618 dt.16.10.2007 – under Para 4.7 of HBP(Vol1)2004-2009.
.R.A LMumbai Ref.No.03/94/040/724/AM08

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import items on net to net basis with accountability clause with 1% wastage. The following words may be added in the description of export items: - “ Containing Paulownia Wood Bars of various size- Minimum-869.8022 Cubic Meter.” Further, in the description of import items following words may be added:- “Paulownia Wood Bars of various sizes – 878.5 Cubic Meter.”

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.781	M/s.Ponn Sanger Exports
NC 35/08 dt.06.12.2007	F.NO.1/84/162/981/AM08 -DES-V
Export of Ladies Zip;	
Advance Authorization No No.3210036607 dt.05.11.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Coibatore Ref.No.31/24/40/51/AM08	

Decision: Committee considered the case as per Agenda and handed over a copy of application to the representative of DC(MSME) present in the meeting for examination and comments. Hence, case stands deferred for re-listing on 03.01.2008.

Case No.782	M/s.Celebrity Fashions Ltd.
NC 35/08 dt.06.12.2007	F.NO.1/84/162/983/AM08 -DES-V
Export of Mens cargo shorts made of 100% cotton pigment dyed ribstop dobby woven fabrics –GSM 225(+/- 10%)	
Advance Authorization No No.0410092109 dt.15.11.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Chennai Ref.No.04/24/40/284/AM08	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm with accountability clause as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Men's cargo shorts made of 100% cotton pigment dyed ribstop dobby woven fabrics, GSM-225+/-10%. <b>Style No. 1853319</b>	37500 Pcs	100% cotton pigment dyed ribstop dobby woven fabrics, GSM-225+/-10%.	111375 Sq. Mtrs.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They shall check/monitor by imposing Style No. on export side.

Case No.783	M/s.Celebrity Fashions Ltd.
NC 35/08 dt.06.12.2007	F.NO.1/84/162/982/AM08 -DES-V
Export of Ladies Capri made of 100% cotton dyed canvas woven fabrics –GSM 250 (+/- 10%)	
Advance Authorization No No.0410092111 dt.15.11.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Chennai Ref.No.04/24/40/285/AM08	

Decision: Committee considered the case as per Agenda and handed over a copy of application to the representative of DC(MSME) present in the meeting for examination and comments. Hence, case stands deferred for re-listing on 03.01.2008.

Case No.784	M/s.Kanti Filor Enterprises
NC 35/08 dt.06.12.2007	F.NO.1/85/50/88/AM08 -DES-VIV
Export of Leed Mat (Rubber Backed Mixture of 65% to 85% Tufted cotton and 15% to 35% of polypropylene/nylon pieces.	
Advance Authorization No No.1010027408 dt.24.09.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Cochin Ref.No.10/24/40/115/AM08	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 3% wastage on import item as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed
Leed Mat (Rubber Backed Mixture of 65% to 85% Tufted cotton and 15% to	7272.730 Sq mtrs.	Florence (Mixture of 65% to 85% Tufted cotton and 15% to 35% of polypropylene/nylon Rolls	7490.911 Sq mtrs.



35% of polypropylene/nylon pieces	(The type of polymer imported should be contained in export product and to be reflected in export documents viz, Shipping Bills)
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The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.785	M/s.Kusumgar Corporation
NC35/08 dt.06.12.2007	F.NO.1/84/50/ 453/AM06/DES-V
Export Panel Gold Flex Flack Jacked.	
Ratification of input – output norms against Advance Licence No.0310350856 dt.07.10.2005 – under Para 4.7 of HBP(Vol1)2004-2009.	
RLA Ref.No.03/94/040/00735/AM05 :-.(Review Case)	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/169/05-06/Hosy. dated 04.12.2007 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed per Pc of export product
Panels made from Gold Flex	8600 Pcs.	SP Gold shield ES	19.80 Sq mtrs./Pc

Flack Aramid Fabric in 30 layers with the following size specification: - 1) Body panel = Length – 50 Cms, width at maximum 57 Cms. 2) Groin Panel = LxW 28x27 Cms. 3) Waist Flack = LxW 20x11 Cms. 4) Shoulder pad = LxW 20x10.5 Cms. 5) Collar = LxW 37x7.5 Cms.	95835 fabric made from Ultra High strength Aramid Fibre.	(Set of 9 panels)
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Firm has to account 19.22 Sq mtrs./Pc by considering 3% wastage in the export product. It was also decided to condone the delay in filing the “copy of LOP and Green Card” to Regional office.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.786	M/s.Kusumgar Corporation
NC35/08 dt.06.12.2007	F.NO.1/84/50/ 454/AM06/DES-V
Export Panel Gold Flex Flack Jacked.	
Ratification of input – output norms against Advance Licence No.0310350858 dt.07.10.2005 – under Para 4.7 of HBP(Vol1)2004-2009.	
RLA Ref.No.03/94/040/00735/AM05                      :-.(Review Case)	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the

basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/170/05-06/Hosy. dated 04.12.2007 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed per Pc of export product
Panels made from Gold Flex Flack Aramid Fabric in 30 layers with the following size specification: - 1) Front Body panel = Length – 50 Cms, width at maximum 46 Cms. 2) Back Body Panel = Length - 52 Cms. 3) Groin Panel = LxW 28x23 Cms. 4) Shoulder pad = LxW 20x10 Cms. 5) Collar = LxW 39x6.5 Cms.	7500 Pcs.	SP Gold shield ES 95835 fabric made from Ultra High strength Aramid Fibre.	18.13 Sq mtrs./Pc (Set of 7 panels)

Firm has to account 17.60 Sq mtrs./Pc by considering 3% wastage in the export product. It was also decided to condone the delay in filing the “copy of LOP and Green Card” to Regional office.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.787	M/s.Mahavir Spg. Mills Ltd
NC 35/08 dt.06.12.2007	F.NO.1/84/162/295/AM08 -DES-VIV
Export Gassed Mercerised Yaern.	
Advance Authorization No No.3010047587 dt.05.06.2006 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.ALudhiana Ref.No.30/24/40/15/AM07	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 10% wastage on import item in partial modification of its earlier decision taken on 06.07.2006.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.788	M/s.Mahavir Spg. Mills Ltd
NC 35/08 dt.06.12.2007	F.NO.1/84/162/930/AM08 -DES-VIV
Export Gassed Mercerised Yaern.	
Advance Authorization No No.3010045607 dt.16.01.2006 – under Para 4.7 of HBP(Vol1)2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 10% wastage on import item in partial modification of its earlier decision taken on 23.03.2006.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

### **Outside agenda cases**

Case No.1	M/s.VMT Spinning Co. Ltd
NC 35/08 dt.06.12.2007	F.NO.1/84/162/456/AM08 -DES-V
Advance Authorization No.3010052385 dt.10.07.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing item of import at S.No.2 i.e. Raw Cotton with 40% wastage as per standard norms in partial modification of its earlier decision taken on 25.10.2007.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.2	M/s.VMT Spinning Co. Ltd
NC 35/08 dt.06.12.2007	F.NO.1/84/50/274/AM07 -DES-V
Advance Authorization No.3010049041 dt.11.09.2006 – under Para 4.7 of HBP(Vol1)2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by

allowing item of import at S.No.2 i.e. Raw Cotton with 40% wastage as per standard norms in partial modification of its earlier decision taken on 04.01.2007.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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